



सत्यमेव जयते

# महाराष्ट्र शासन राजपत्र

## असाधारण भाग चार-क

वर्ष ८, अंक ४८]

गुरुवार, ऑक्टोबर १३, २०२२/आश्विन २१, शके १९४४

[पृष्ठे २, किंमत : रुपये ९.००

असाधारण क्रमांक ७२

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले  
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)  
वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),  
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील  
इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

HIGH COURT OF JUDICATURE AT BOMBAY

APPELLATE SIDE

NOTIFICATION

No. Rule/P. 0703/2022.—In exercise of the powers conferred under Articles 227 and 235 of the Constitution of India, the Honourable the Chief Justice and Judges of Bombay High Court are hereby pleased to direct that the following amendment be made in the Civil Manual, 1986 :—

Add the following Sub-Para below the existing Para 675 of Chapter XXXV of the Civil Manual, 1986 :—

**675 (A) :—When e-authenticated copies of orders and processes are communicated by the Supreme Court of India and High Court of Bombay through the FASTER (Fast and Secured Transmission of Electronic Records) system, the receiving Court should ensure compliance with the same, without insisting upon production of a hard copy.**

High Court of Judicature at Bombay,  
Date : 12th October, 2022.

R. N. JOSHI,  
I/C. Registrar General.

**HIGH COURT OF JUDICATURE AT BOMBAY**

APPELLATE SIDE

**NOTIFICATION**

No. Rule/P. 805/2022.—In exercise of the powers conferred under Articles 227 and 235 of the Constitution of India, the Honourable the Chief Justice and Judges of Bombay High Court are hereby pleased to direct that the following amendment be made in the Criminal Manual, 1980 :—

Add new Chapter XXXII-A in the Criminal Manual, 1980 :—

**CHAPTER XXXII-A****E-Judgments, Orders, Processes and Systems**

(1) For all the purposes in the Criminal Manual, e-authenticated copies or versions of all Judgments, Orders and Processes communicated by Supreme Court of India and High Court of Bombay through the FASTER (Fast and Secured Transmission of Electronic Records) system, be recognized and accepted by all concerned as effective, valid, binding version of the original without insisting for production of a hard copy.

(2) When e-authenticated copies of the bail orders and other processes are communicated by Supreme Court of India and High Court of Bombay through FASTER (Fast and Secured Transmission of Electronic Records) system, the receiving Court should ensure compliance with the same, without insisting upon production of a hard copy.

High Court of Judicature at Bombay,  
Date : 12th October, 2022.

R. N. JOSHI,  
I/C. Registrar General.